

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.311/2003 IN  
O.A. No.615/2002

New Delhi, this the 20th day of February, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER  
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Shri Rup Lal Sehdev,  
S/o Late Shri Chaman Ram, Aged about 79 years,  
R/o I-191 Ashok Vihar, Phase-I, Delhi--110052.  
.....Applicant  
(By Advocate : Shri M.L.Verma)

Versus

1. Sri Ajay Prasad, Secretary,  
Ministry of Defence, Government of India,  
New Delhi-110001.
2. Sri Deepa Mathur, Dy, Director,  
Directorate General of Ord.Services,  
Master General of Ordnance Branch,  
Army Headquarters, DHQ, P.O.,  
New Delhi-110011. ....Respondents.

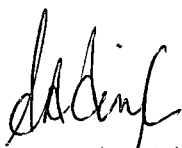
(By Advocate: Shri R.N.Singh)

ORDER (ORAL)

SHRI SHANKER RAJU :

As per the directions contained in order dated 13.11.2002, respondents have since issued a letter dated 6.2.2004 for payment of necessary consequential benefits to the applicant. Respondents are granted four weeks' time to disburse to the applicant the pay and allowances.

C.P. is accordingly dismissed and notices are discharged.

  
(S.A.Singh)  
Member (A)

  
(Shanker Raju)  
Member (J)